

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

DATED FRIDAY, THE EIGHTH DAY OF SEPTEMBER ONE
THOUSAND NINE HUNDRED AND EIGHTY NINE

PRESENT

HON'BLE SHRI S.P.MUKERJI, VICE CHAIRMAN(A)
&
HON'BLE SHRI N.DHARMADAN, JUDICIAL MEMBER(J)

ORIGINAL APPLICATION NO.12/89

M.P.Cherian

Applicant

v.

1. Union of India represented by
the Secretary to the Government
of India, Ministry of Agriculture,
Department of Agriculture &
Cooperation, New Delhi.
2. The Director, Central Institute
of Fisheries, Nautical & Engineering
Training, Dewans Road,
Ernakulam, Cochin-16.
3. The Deputy Director, Central
Institute of Fisheries,
Nautical & Engineering Training,
Madras. - Respondents

M/s K Ramakumar, V.R.Ramachandran - Counsel for
Nair and Roy Abraham applicant

Mr T.P.M.Ibrahim Khan, ACGSC - Counsel for
respondents

O_R_D_E_R

(SHRI S.P.MUKERJI, VICE CHAIRMAN)

We have heard the learned counsel for both
the parties of this application. The learned counsel
for the applicant states that the pension and gratuity
have been paid to the applicant, but with considerable
delay extending to two years and five months. According

to the respondents all the formalities regarding the pension papers were completed and submitted by the applicant on 4.3.1987, whereas the applicant had retired on 30.11.1986.

2. In the circumstances, we close this application with the direction that the interest on the retirement benefits and gratuity should be paid to the applicant at the rate of 7% from 4.3.1987 to 30.11.1987 and thereafter at the rate of 10%, till the date of actual payment. The application is closed with the above direction. There will be no order as to costs.

N. Dharmadan 8.9.89
(N. DHARMADAN)

JUDICIAL MEMBER

S.P. Mukerji 8.9.89
(S.P. MUKERJI)
VICE CHAIRMAN

8-9-1989

trs